

IN THE HIGH COURT OF DELHI AT NEW DELHI

IT/Comp/JR-CPC/DHC/2020. 493

Dated: 04/06/2020

From :
The Registrar General
Delhi High Court
New Delhi

To,
(on the website of Delhi High Court & Delhi District Courts)

Sub: Quotation for Purchase of 2180 Nos. of HP/ DELL/ LENOVO make computers/ desktops.

Sir,

This court intends to purchase 2180 Nos. of HP/ DELL/ LENOVO make computers/ desktops. (1271 for Delhi District Courts + 161 for Family Courts Complexes at Delhi + 244 Nos. Computer systems against replacement of the condemned computer systems + 336 Nos. Computer Systems for 42 courts at the newly established Rouse Avenue Court Complex (established 2019), on 8 computer systems per court basis + 168 Nos. of Computer systems for newly established 21 Commercial Courts) with 5 year Onsite Comprehensive Warranty with level 1 support from bidder and level 2 support from the OEM along with the support of **Twelve** Resident Engineers for 5 years throughout warranty period at the **Twelve** Complexes of Delhi District Courts & Family Courts at Delhi.

Specifications for 2180 nos of Computers/ Desktops

S.No.	Description	Technical Specifications
1.	Category	Business for work segment (not Home segment)
2.	Form Factor	Small form factor with volume less than 13 liters
3.	Processor Family	Intel Core i5 Processor with 7 th Generation or better
4.	Base Frequency	3.0 GHz. Or More
5.	Processor Cache	As per processor
6.	Motherboard and Chip Set	Intel Original Motherboard or equivalent motherboard based on associated Chip Set with minimum 2 free PCI/PCI-x/PCI- express slots
7.	System Memory (RAM)	8 GB DDR 3 or higher with one unused slot.
8.	Expandable memory	Upto 16 GB, atleast 2 Slots
9.	Hard Disk	Integrated dual port SATA III Controller, HDD 500 GB, 7200 RPM or more
10.	Preloaded operating system	Ubuntu/Free DOS/Without OS (Ubuntu 16.04 with all required drivers and plugins)
11.	Operating System Certificate	Ubuntu 16.04 or higher certified
12.	System Architecture	64 bit
13.	Screen Size and resolution	21.5 inch TFT LED HD resolution or higher with relevant TCO Certification.
14.	Screen Type	HD wide screen backlit LED anti glare display
15.	Graphic processor	Intel HD or equivalent integrated HD graphic and sound controller.
16.	Pointer device and keyboard	OEM USB optical scrolling mouse, OEM USB standard 104 keys keyboard
17.	Speakers	Stereo sound speakers (built-in) with CPU cabinet or monitor.
18.	Ethernet	Integrated Gigabit Ethernet controller with IPv6 compliant.
19.	Wireless	IEEE 802.11 b/g/n
20.	USB port	4 x USB 2.0, 2 x USB 3.0
21.	Other ports	Mic-in, speaker out, Rj 45, VGA/Display port out/HDMI
22.	Power supply/Adaptor	Optimum Wattage SMPS to support full use of system with all USB ports utilized.
23.	Energy Certification	Energy Star (EPA) version 5.0 or later/BEE India Star version 1 or latest.
24.	Power Management	ACPI compliant.
25.	USB ports security	USB port disable (through BIOS)
26.	Hardware Drivers	Vendor to provide for Ubuntu-Linux 16.04 LTS
27.	OEM Product	Original Equipment Manufacturer (OEM) Manufacture or its authorised distributors/dealers with OEM.
28.	Warranty	5 Years on site comprehensive warranty support with level 1 support from the bidder and level 2 support from the OEM.
29.	Service Centre	Must have company authorised service Centre in Delhi.
30.	Optical Drive	DVD writer

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Further, the successful vendor(s) will have to execute proper service agreement and also submit 3% of the Invoice Amount as Performance Bank Guarantee with Delhi High Court valid for five years from the date of acceptance of Service Agreement. The quotations to be submitted by the authorized vendor(s) of HP/ DELL/ LENOVO, only and must be accompanied by Demand draft/ Pay order of 3% of total cost for purchase of aforesaid 2180 nos of Computers/ Desktops, in favour of "The Registrar General, Delhi High Court, New Delhi-110503" towards earnest money deposit (refundable without interest on written request). No request for waiver of EMD on any ground shall be entertained.

The authorized vendor(s) are requested to submit the quotations in sealed envelopes along with respective Demand Draft/Pay orders towards Earnest Money Deposit as stated above and further placed in a sealed envelope to be submitted to the AO(J) (IT/Stationery), Room No. 6, Ground Floor, LCB-III, Delhi High Court on or before 03/07/2020 till 5:00 P.M. clearly mentioning technical details of the model of Computer/ Desktops being offered. The quotations should be addressed in the name of "The Registrar General, Delhi High Court, New Delhi" and the subject of this letter & due date be superscribed on the envelope. Quotation received without subject & due date mentioned above, and without DD/Payorder towards refundable EMD, as referred above, shall be summarily rejected.

The DDs/Pay orders towards EMDs of all the tenderers, except the lowest three, shall be returned on written request & EMD of successful tenderer will be returned after completing the order/after fulfilling all codal formalities & acceptance of Bank Guarantee. The DD/Payorder of L-2 & L-3 will be returned after awarding the work order to successful tenderer. If the offer of quotation is withdrawn by the tenderer after opening of tender or any other default, the amount of EMD will be forfeited and the firm will be blacklisted to participate in future tenders of Delhi High Court and Delhi District Courts.

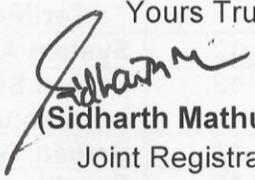
The final rates offered for Computer Systems should be mentioned as unit price inclusive of all taxes and clearly mentioning the warranty period/ attaching proof of authorization from OEM with quotation. The taxes applicable should also be clearly and separately mentioned. The validity of rates should not be less than six months from last date of submission of quotation. Quotation with less period of validity of rates shall be rejected. Quotation received after due date shall be summarily rejected.

The vendor shall submit a certificate to the effect that he has not been debarred /blacklisted by any government/semi-government organization in India or abroad (The format is enclosed as "Annexure-A" with the tender).

The selected/ tender awardee firm shall first have to supply one desktop/Computer pre-installed with UBUNTU 16.04 or higher Operating System with its accessories for testing purposes and upon satisfactory performance only, purchase order shall be issued to the firm.

This Court reserves the right to modify/amend this quotation letter/terms and conditions at a later stage. This Court reserves the right to place the order fully/partly to different firms/vendors. This Court also reserves the right to increase or decrease the quantity of desktops required.

Yours Truly,


(Sidharth Mathur)

Joint Registrar /

CPC (Central Project Coordinator)

for Registrar General

CC to:-

1. Ld. District & Sessions Judge, (Headquarter), Tis Hazari Court, Delhi-54.
2. Mr. Zameem Ahmad Khan, Sr. System Analyst (IT) with the request to upload the letter on the website of Delhi High Court.
3. Sh. V.K. Bansal, Chairman, Centralized Computer Committee/ Director (Administration), Delhi Judicial Academy, Integrated Complex for Delhi Judicial Academy & National Law University, Sector-14, Dwarka, ND-78, with the request to upload the letter on the website of District Courts.

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(Sidharth Mathur)

Joint Registrar /

CPC (Central Project Coordinator)

Annexure-A

Date: _____

Tender Ref. No. _____

To

The Registrar General,
High Court of Delhi,
New Delhi

Subject: - Declaration regarding clean track record of the firm/company/ proprietorship concern.

Sir,

I hereby declare that my company/firm/proprietorship concern has not been debarred/black-listed by any Government/Semi Government Organization in India or abroad. I further certify that the competent authority in my company/firm/proprietorship concern has authorized me to make this declaration.

Yours sincerely,

Name: _____

Designation : _____

Company/Firm: _____

Proprietorship Concern : _____

Address: _____

Mobile No : _____

Email : _____

(Stamp & Signature)